

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1654
ANSWERED ON:19.07.2004
SUGAR MILLS
Gangwar Shri Santosh Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether various sugar mills in Uttar Pradesh have not paid Minimum Support Price fixed by the Government of Uttar Pradesh to the sugarcane growers;
- (b) if so, the amount paid by the sugar mill owners to the farmers; and
- (c) the remedial steps taken by the Government in this regard to ensure full payment of MSP to sugarcane growers?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a) & (b): The Central Government fixes the Statutory Minimum Price (SMP) to be paid by the sugar mills to the cane growers. In the State of U.P, as on 30.6.2004, for the current sugar season 2003-2004, an amount of Rs. 3840.02 crores out of total cane price payable of Rs. 4079.46 crores have been paid by the sugar mills, leaving an arrear of Rs. 239.44 crores which is 5.87% (approx.) of the total cane price dues.

(c): The Government of U.P have been requested to expedite the payment of cane price arrears. The Government of U.P have also issued strict instructions to defaulting sugar mills in this regard against majority of whom recovery certificates have been issued.